

SECTION-III

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 13321 OF 2015

Commissioner of Commercial Taxes U.P.Appellant

-Versus-

M/S Castrol India Ltd. & Anr.Respondent

OFFICE REPORT

The matter above-mentioned was listed before Hon'ble Court on 30th October, 2015 when the court was pleased to pass the following order:-

**“Leave granted.
Hearing expedited.”**

Accordingly, Notice of Lodgment of Petition of Appeal was issued to Respondent No.1 on 31st December, 2015 through Mr. M.P. Devanath, Advocate. Service of notice is complete.

It is submitted that AD Card duly signed without rubber stamp has been received back in respect of Respondent No. 2 but no one has filed vakalatnama/appearance so far. Service of Notice is complete.

It is further submitted that counsel for the appellant has on 1st March, 2016 filed affidavit of valuation state therein that in the instant appeal, no amount of disputed tax is involved. Only a question of Law is involved.

It is lastly submitted that counsel for the appellant has filed statement of case but counsel for the respondents has not filed statement of case so far. Time to file statement of case has already been expired. Appeal is ready for hearing.

The Office Report is listed before the Ld. Registrar Court.

Dated this the 25th day of November 2016.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. Ravi P. Mehrotra, Advocate
2. Mr. M.P. Devanath, Advocate

ASSISTANT REGISTRAR

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